

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.463/MP/2014
along with I.A. No. 40/2019**

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439/kWh for the balance period of Power Purchase Agreement (Interlocutory application for bringing on record additional documents)

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

OP No.70/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in OP No.19 of 2006.

Petitioner : APEPDCL & Ors.

Respondents : GMR Vemagiri Power Generation Limited

OP No.71/2012

Subject : Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEPDCL & Ors.

OP No.72/2012

Subject : Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of Rs.0.439 Ps/ KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited.

Respondents : APEPDCL & Ors.

Date of Hearing: **24.6.2022**



Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present: Ms. Divya Chaturvedi, Advocate, GVPGL
Shri Saransh Shaw, Advocate, GVPGL
Ms. Srishti Rai, Advocate, GVPGL
Shri Ashwani Kumar Maini, GVPGL
Shri Sandeep Rajpurohit, GVPGL
Shri Anand K. Ganesan, Advocate, Telangana Discoms
Ms. Swapna Seshadri, Advocate, APDCL &Telangana Discoms
Ms. Harsha Manav, Advocate, APDCL &Telangana Discoms

Record of Proceedings

Cases were called out for virtual hearing.

2. At the outset, the learned counsel for Respondent, Telangana Discoms submitted that the hearing may be adjourned as the Senior Counsel arguing the matter, is travelling and is under a personal difficulty to appear. He, however, submitted that the Respondent may be permitted to file its written submissions and the matter may be listed on any date in July, 2022.

3. The learned counsel for the Petitioner did not object to the above request of the learned counsel for the Respondent Telangana Discoms. She however submitted that since the matters are very old, the same may be listed for hearing at an early date. The learned counsel prayed that the Petitioner may be granted liberty to file its response to the written submissions to be filed by the Respondents.

4. The Commission, at the request of the learned counsel for the Respondent Telangana Discoms, adjourned the hearing, as a last opportunity. The Commission also permitted the Respondents to file their written submissions on or before 8.7.2022, after serving copy to the Petitioner, who shall file its response to the same, by 15.7.2022.

5. Matter remains Part-heard. The Respondents shall commence their arguments during the next date of hearing. Parties shall ensure the completion of pleadings within the due dates mentioned above and no extension of time shall be granted for any reason.

6. The Petition along with OP petitions, shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

